

<u>The Gauhati High Court, At Guwahati</u> [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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Civil Bench-IV.

4. Writ Petition (Civil) under Labour and Industrial law etc.

5. Contempt matters Pertaining to Civil Bench-IV.











-	BENCH	NAME OF THE JUDGES	PERIOD
F	[DIVISION BENCH-I] [COURT NO. 1]	HON'BLE THE CHIEF JUSTICE	FROM 05-05-202
	This Bench will take up matters pertaining to:	AND	то
	1. Writ Appeals other than Foreigner matters and matters	HON'BLE MR. JUSTICE	09-05-202
	pertaining to Board of Revenue.	N.UNNI KRISHNAN NAIR	
	2. Contempt matters pertaining to Division Bench- I.		
	3. SARFAESI Act matters.		
	4. Income Tax Appeal.		
	5. Appeals under Companies Act.		
	6. PIL and Taken up matters.		
	7. Writ Petitions against Order of CAT.		
	8. Writ Appeal pertaining to service matters of Central		
	Government Employees.		
	Along with any such matters as may be specifically directed to be listed.		
P	[CIVIL BENCH-II] [COURT NO. 2]		
8		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	LANUSUNGKUM JAMIR	
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
F	[CIVIL BENCH- IV] [COURT NO. 4]	HON'BLE MR. JUSTICE	- D O-
		MICHAEL ZOTHANKHUMA	-20
	This Bench will take up matters pertaining to		
	1. Writ Petition (Civil) relating to Settlement by State		
	1. Writ Petition (Civil) relating to Settlement by State		

F	[DIVISION BENCH- II] [COURT NO. 6]	HONIDI E MD IIICTICE	
		HON'BLE MR. JUSTICE KALYAN RAI SURANA	- D O-
	This Bench will take up matters pertaining to:	AND	
	1. Writ Petition (Civil) relating to Police and Army Actions.	HON'BLE MRS. JUSTICE	
	2. Custodial Death.	MALASRI NANDI	
	3. Writ Petition(Foreigners Matters).		
	4. Writ Petition pertaining to Court martial of defence		
	personnel and armed forces.		
	5. Writ Appeal (Foreigners Matters).		
	6. Writ Appeal pertaining to matters of Board of Revenue.		
	7. Contempt matters pertaining to Division Bench-II.		
	Along with any such matters as may be specifically directed to be listed.		
	[SPECIAL DIVISION BENCH] [COURT NO. 8]		
	I was a serious a serious I I against trace a l	HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	SANJAY KUMAR MEDHI	
	1. Death Reference cases.	AND	
	2. Criminal Appeal.	HON'BLE MRS. JUSTICE	
	3. Criminal Appeal (J).	MARLI VANKUNG	
	4. Confirmation of Decree of Divorce and such		
	Matrimonial Appeals arising out of orders/Judgments		
	passed by Family Court.		
	5. Contempt matters pertaining to Special Division Bench.		
	6. Habeas Corpus matters.		
	or maseus corpus matters.		
	Along with any such matters as may be specifically		
	directed to be listed.		
	un cotou to 20 notou.		
	CIVIL BENCH- V COURT NO. 9		
P	[OTTE DENOIT [OOOHI NOV >]	HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to	MANISH CHOUDHURY	-DO-
	Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench-V.		
	5. Contempt matters pertaining to Civil Bench-V.		
	[CIVIL BENCH-III] [COURT NO. 10]		
	_	HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	SOUMITRA SAIKIA	
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		

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[CRIMINAL BENCH] [COURT NO. 11]	
TON BLE MR. JUSTICE	
This Bench will take up matters pertaining to: PARTHIVJYOTI SAIKIA	1
1. Criminal Appeal.	
2. Criminal Appeal (J).	
3. Criminal Petition.	
4. Criminal Revision Petition.	
5. Tr.Petition(Crl.).	
6. Contempt matters pertaining to Criminal cases.	
[CIVIL BENCH-II] [COURT NO. 12]	
HON'BLE MR. JUSTICE	- D O-
This Bench will take up matters pertaining to:	-50-
1. Writ Petition (Civil) relating to service of Teacher of	
Provincialised Schools.	
2. Writ Petition (Civil) relating to Academic Matters.	
3. Writ Petition (Civil) relating to Academics Institutions.	
4. Contempt matters Pertaining to Civil Bench-II.	
a contempt matters i creaming to creat and in	
[CIVIL BENCH-I] [COURT NO. 14]	
HON'BLE MR. JUSTICE	-DO-
This Bench will take up matters pertaining to: DEVASHIS BARUAH	
1. S.A.O.	
2. R.S.A.	
3. F.A.O.	
4. MAC Appeal.	
5. M.F.A.	
6. Civil Revision Petition.	
7. Civil Revision Petition (I/O).	
8. Testamentary Cases.	
9. Arbitration Appeal.	
10.Transfer Petition (Civil).	
11.LA Appeal.	
12.RERA Appeal.	
13.Matrimonial Appeal(arising out of order other than Family	
Courts)	
14.Contempt matters Pertaining to Civil Bench-I.	

	[CIVIL BENCH-I] [COURT NO. 18]		
*		HON'BLE MRS. JUSTICE	- D O-
	This Bench will take up matters pertaining to(Including fresh	SUSMITA PHUKAN KHAUND	
	cases):		
	1. S.A.O.		
	2. R.F.A.		
	3. R.S.A.		
	4. F.A.O.		
	5. MAC Appeal.		
	6. M.F.A.		
	7. Civil Revision Petition.		
	8. Civil Revision Petition (I/O).		
	9. Testamentary Cases.		
	10.Arbitration Appeal.		
	11.Transfer Petition (Civil).		
	12.LA Appeal.		
	13.RERA Appeal.		
	14.Matrimonial Appeal(arising out of order other than Family		
	Courts) 15 Contempt matters Portaining to Civil Rench I		
	15.Contempt matters Pertaining to Civil Bench-I.		
	[CRIMINAL BENCH] [COURT NO. 19]		
	[WILLIAM DENOIT] [WOOM INV. 15]	HON'BLE MRS. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	MITALI THAKURIA	·DO-
	1. Bail matters (where punishment is less than or equal to		
	7 years).		
	2. Bail matters Pertaining to Special Acts.		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. W.P.(Crl.) matters pertaining to Special Acts(Other than		
	Habeas Corpus matters).		
	6. W.P.(Crl.) Matters where punishment is less than 7		
	years(Other than Habeas Corpus matters).		
	[CIVIL BENCH- IV AND V] [COURT NO. 20]		
1		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to	KARDAK ETE	
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench -IV.		
	2. Residuary Writ Petitions pertaining to Civil Bench-IV.		
	3. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -IV.		
	4. Writ Petition (Civil) under Labour and Industrial law etc.		
	5. Contempt matters Pertaining to Civil Bench-IV.		
	6. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	7. Writ Petition (Civil) relating to Land Matters.		
	8. Residuary Writ Petitions pertaining to Civil Bench-V.		
	9. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench-V.		
	10. Contempt matters Pertaining to Civil Bench-V.		

~	[CRIMINAL BENCH] [COURT NO. 21]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	MRIDUL KUMAR KALITA	300
	1. Bail matters (where punishment is less than or equal to 7		
	years)(Including fresh cases).		
	2. Bail matters (where punishment is more than 7 years).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. W.P.(Crl.) Matters where punishment is more than 7		
	years(Other than Habeas Corpus matters).		
	[CIVIL BENCH-I] [COURT NO. 22]		
		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	BUDI HABUNG	300
	1. S.A.O.		
	2. F.A.O.		
	3. MAC Appeal.		
	4. M.F.A.		
	5. Civil Revision Petition.		
	6. Civil Revision Petition(I/O).		
	7. Testamentary Cases.		
	8. Arbitration Appeal.		
	9. Transfer Petition (Civil).		
	10. RERA Appeal.		
	11. Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	[CIVIL BENCH-III AND BAIL MATTERS] [COURT NO. 24]		
		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	KAUSHIK GOSWAMI	
	Bail Matters Pertaining to Special Acts(Including fresh		
	cases).		
	2. Bail Matters (where punishment is more than 7		
	years)(Including fresh cases).		
	3. W.P.(Crl.) Matters where punishment is more than 7		
	years(Other than Habeas Corpus matters).		
	4. Writ Petition (Civil) relating to State Govt. Employees.		
	5. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	6. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	7. Contempt matters Pertaining to Civil Bench-III.		

General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.